BEFORE THE APPELLATE AUTHORITY (Under the Right to Information Act, 2005) SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No. 6610 of 2025

 $Lakshmanan \ C \\ \hspace{2.5cm} : \hspace{2.5cm} Appellant$

 V_{S}

CPIO, SEBI, Mumbai : Respondent

ORDER

- 1. The appellant had filed an application dated October 27, 2025 (received by the respondent through RTI MIS Portal) under the Right to Information Act, 2005 ("RTI Act"). The respondent, by a letter dated October 30, 2025, responded to the application filed by the appellant. The appellant filed an appeal (Reg. No. SEBIH/A/E/25/00289) dated November 05, 2025. I have carefully considered the application, the response and the appeal and find that the matter can be decided based on the material available on record.
- 2. **Query in the application** The appellant, in his application dated October 27, 2025, sought the following information:
 - "My PACL certificate number is U322060XXX.I check status of online claim application. The report says Admissible account transferred to my account. Kindly provide me transaction details such as Account number, Date of Transaction, Transaction ID as per the RTI Act. I ask these information due to non receipt of payment. I didnt receive such amount to my bank account. I checked my given bank account thoroughly."
- 3. **Reply of the Respondent** –The respondent, in response to the application, informed that the information sought is not available with SEBI. Further, respondent informed that the details of PACL Matters Public Notices, Press Releases, Status Report and FAQs etc. are available on SEBI website.
- 4. **Ground of appeal** On perusal of the appeal, it appears that the appellant is not satisfied with the response of the respondent.

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5. I have perused the application and the response provided thereto. The respondent, in his response, has

categorically mentioned that the requested information is not available with SEBI. In this context, I note

that the Hon'ble Central Information Commission (CIC) in the matter of Sh. Pattipati Rama Murthy vs.

CPIO, SEBI (Decision dated July 8, 2013), held: "... if it (SEBI) does not have any such information in its possession,

the CPIO cannot obviously invent one for the benefit of the Appellant. There is simply no information to be given."

Accordingly, I do not find any deficiency in the response of the respondent.

6. The appellant, in his appeal, has requested the transfer of his RTI application to the concerned public

authority. I note that the responsibility of disposal of the properties and repayment to investors, is

entrusted with the Justice (Retd.) R. M. Lodha Committee (under the Chairmanship of Hon'ble Mr. Justice

R.M. Lodha, former Chief Justice of India), which has been constituted, pursuant to the order dated

February 2, 2016 of the Hon'ble Supreme Court of India. Further, Hon'ble CIC in its decision in M

Shanmugam v CPIO, Pearls Agrotech Corporation Ltd. & Or. (Date of decision: 14.03.2024) had accepted the

contention of the respondent that the Justice Lodha Committee is not public authority under section 2(h)

of the RTI Act. I also note that the respondent has provided the links for accessing Status Reports, FAQs,

Press Releases and Public Notices pertaining to the matter of PACL Ltd., which are already available in

the public domain. The appellant may be guided accordingly.

7. In view of the above observations, I find that there is no need to interfere with the decision of the

respondent. The appeal is accordingly dismissed.

Place: Mumbai

Date: November 28, 2025

RUCHI CHOJER

APPELLATE AUTHORITY UNDER THE RTI ACT

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